

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'A' : NEW DELHI
(Through Video Conferencing)**

**BEFORE SHRI G.S. PANNU, VICE PRESIDENT AND
SHRI AMIT SHUKLA, JUDICIAL MEMBER**

**ITA No.220/Del/2020
Assessment Year : 2015-16**

**Shri Ravinder Kumar,
House No.584, Sector-29,
Faridabad,
Haryana – 121 008.
PAN : ANDPK8102D.
(Appellant)**

**Vs. Income Tax Officer,
Ward-II(2),
Faridabad.**

(Respondent)

Appellant by : None.
Respondent by : Shri M. Baranwal, Senior DR.

Date of hearing : **16.11.2020**
Date of pronouncement : **16.11.2020**

ORDER

PER G.S. PANNU, VP :

This appeal by the assessee for the assessment year 2015-16 is directed against the order of learned CIT(A), Faridabad dated 22nd October, 2019.

2. Nobody appeared on behalf of the assessee at the time of Virtual Hearing before us. The assessee, vide letter dated 29th October, 2020 has requested for withdrawal of the appeal filed by him and stated that he has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the Vivad Se Vishwas Scheme, 2020. A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Learned Senior DR has no objection.

4. In view of the above, we accept the request of the assessee for withdrawal of the appeal.

5. In the result, the appeal of the assessee is dismissed as withdrawn.

Above decision was announced on conclusion of Virtual Hearing on 16th November, 2020.

Sd/-

**(AMIT SHUKLA)
JUDICIAL MEMBER**

Sd/-

**(G.S. PANNU)
VICE PRESIDENT**

VK.

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1. Appellant : **Shri Ravinder Kumar, House No.584, Sector-29, Faridabad,Haryana – 121 008.**
2. Respondent : **Income Tax Officer, Ward-II(2), Faridabad.**
3. CIT
4. CIT(A)
5. DR, ITAT

Assistant Registrar